

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:31
ANSWERED ON:01.12.2015
Crimes against Women and Children
Kishore Shri Kaushal;Kothapalli Smt. Geetha

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various types of atrocities and crimes against women and children have reportedly increased in the country;
- (b) if so, the total number of such cases registered separately, accused arrested, convicted, cases solved/unsolved and conviction rate achieved during the current year, crime-wise and State-wise;
- (c) whether steps have been taken to improve the conviction rate of such cases and if so, the details thereof; and
- (d) the other steps taken by the Government to prevent such cases in future along with the details of advisories issued to the States and Police Departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.*31 FOR 01.12.2015

(a) & (b): A total number of 3,09,546 and 3,37,922 cases on crime against women and a total number of 58,224 and 89,423 cases on crime against children were reported during 2013 and 2014 respectively, showing a raise in trend.

Crime head wise cases reported, cases chargesheeted, cases in which chargesheet were not laid but final report submitted as true cases convicted, cases conviction rate, persons arrested, persons chargesheeted and persons convicted under crime against women and crime against children during 2012-2014 is given at Annexure-I. State/UT wise similar information under total crime against women & children during 2012-2014 is given at Annexure-II.

(c) & (d): The Government has taken various steps to improve the conviction rate on crimes against women and children.

The Criminal Law (Amendment) Act 2013, which has come into force since 3rd Feb, 2013 on crimes against women, has enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc. The new law has provisions for increased sentence for rape convicts, including life-term and death sentence, besides providing for stringent punishment for offences such as acid attacks, stalking and voyeurism

The Protection of Children from Sexual Offences (POCSO) Act, 2012, has come into effect from 14th November, 2012 as a special law to protect children from sexual abuse and exploitation.

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The Ministry of Home Affairs has been sanctioned a total of Rs. 321.69 crore out of the Nirbhaya Fund to implement emergency response system to attend calls from women in distress and provide them immediate assistance.

The Ministry of Home Affairs has adopted a multi-pronged strategy to counter human trafficking. In pursuance of this objective, a total

number of 225 Anti-Human Trafficking Units (AHTUs) have been established in various districts of the country.

The Ministry of Women and Child Development has developed a national portal called 'TrackChild' which has data on 'missing' and 'found' children.

As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations.

Ministry of Home Affairs has issued advisories on 04.09.2009, 14.7.2010, 5.1.2015 and 20.4.2015 on Crime against women and crime against children to all State Governments/UTs. These advisories have advised State Governments to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, set up Fast Track Courts, Family Courts, Crime against Women/Children desks in each Police Station, improve the quality of investigations, minimize delays in investigations of crime against women and children and to undertake gender sensitization of the police personnel. These advisories specifically direct the States/UTs that "cases should be thoroughly investigated and chargesheets against the accused persons should be filed within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape, murder etc. The medical examination of rape victims should be conducted without delay.
